

Bench II

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

C.P.No.01/2016

CORAM: Hon'ble Member (J) Ms. Manorama Kumari

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 28th August 2017, 10.30 A.M

Name of the Company		Mangalmurti Commodeal Pvt.Ltd. -Versus- Rupnarayan Vanijya Pvt.Ltd. & Ors.	
Under Section		397/398 O & M	
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

1. CS Deepak Kumar Khaitan Petitioner
Practising Company Secretary
Signature: Deepak Khaitan
28/8/17

2. CS Sonam Agarwal Respondent
Practising Company Secretary NO. 4
Signature: Sonam Agarwal
28/8/2017

3. Varun Manpuria Director of Petitioner Company
Signature: V. Manpuria
28/8/17

1. Ms. Anindita Ghosh } Advocate Resp No. 8
2. Ms. Labanya Sen }
Signature: Labanya Sen
28/08/17

28-08-2017- CP No.01/2016 – Mangalmurti Commodeal Pvt. Ltd. Vs.
Rupnarayan Vanijya Pvt. Ltd. & Ors.

O R D E R

The Ld. PCS on behalf of the petitioner is present. The Ld. Lawyers on behalf of Respondent No.4 and Respondent No.8 are also present.

It has come to knowledge that the matter is also listed before Bench No.1 today, hence, necessary hearing cannot be taken up.

However, the petitioner submitted that M/s. Kotak Mahindra Bank has issued several demand notices all are dated 10-08-2017 to all the related concerns.

In view of the pendency of the case as also since the matter has already been heard from the side of the petitioner, M/s. Kotak Mahindra Bank is directed not to give any effect to the notices issued by them when the matter is sub=judice.

Fixing 21-09-2017.

sd/
MANORAMA KUMARI
MEMBER(J)